



सत्यमेव जयते

राजस्थान राजपत्र  
विशेषांक

RAJASTHAN GAZETTE  
Extraordinary

साअधिकार प्रकाशित

*Published by Authority*

भाद्र 26, मंगलवार, शके 1941-सितम्बर 17, 2019  
*Bhadra 26, Tuesday, Saka 1941-September 17, 2019*

भाग 4 (ग)

उप-खण्ड (II)

राज्य सरकार तथा अन्य राज्य प्राधिकारियों द्वारा जारी किये गये  
कानूनी आदेश तथा अधिसूचनाएं।

**FACTORIES AND BOILERS INSPECTION DEPARTMENT  
CHIEF INSPECTOR FACTORIES AND BOILERS, RAJASTHAN, JAIPUR  
NOTIFICATION**

**JAIPUR, SEPTEMBER 16, 2019**

**S.O.94** .- In exercise of the powers conferred by sub-section (3) of section 34 of the Boilers Act, 1923 (Central Act No. 5 of 1923), the State Government, for the need of rapid industrialisation of the State it is necessary so to do under the requirement of the section 7 of the Rajasthan Micro, Small and Medium Enterprises (Facilitation of Establishment and Operation) Act, 2019, hereinafter referred to as the RMSME Act, 2019, hereby exempts such boilers and boiler components manufactured under the Boilers Act, 1923 and rules and regulations made thereunder to be installed in the premises wherein the owner or the firm or the company is having a valid Acknowledgement Certificate issued under section 5 of the RMSME Act, 2019, in the whole of the State from the operation of the provisions of clause (a) of section 6, section 7 and section 8 of the Boilers Act, 1923 for registration, renewal and approval for repair and maintenance for a period of 3 years from the date of the issue of valid Acknowledgement Certificate issued under section 5 of the RMSME Act, 2019, subject to the following conditions, namely:-

- (i) if any accident occurs to the boiler or to any part of the boiler during this period, then the use of the boiler shall be stopped immediately and the Chief Inspector shall be informed,
- (ii) the boiler owner shall apply online in the official RajFAB web application of the department for the registration of the boiler under the Boilers Act, 1923 and rules and regulations made thereunder for inspection and certification of boiler one month before the expiry of the validity of the Acknowledgement Certificate,
- (iii) the boiler owner shall preserve the stamps engraved on the boiler and boiler components and related original certificates,
- (iv) the Boiler owner shall intimate to the department through RajFAB Web application about the Particulars of boiler at the time of installation, and
- (v) this notification shall be applicable to such boilers and boiler components in use having the safeguard system like protection against over pressure, low water level, flame failure etc. for prevention of accidents of boilers.

[NO.F.3(23)Legal/F&B/2018-Pt-00057]

**BY ORDER AND IN THE NAME OF GOVERNOR,  
RAJENDRA KISHAN,  
JOINT SECRETARY TO THE GOVERNMENT.**